

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3452  
ANSWERED ON:24.08.2011  
EUROPEAN UNION SUMMIT  
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**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the details of the agreements arrived at the European Union (EU) Summit in Brussels;
- (b) whether European Union had demanded measures that go beyond the trade related aspects of Intellectual Property Rights affecting the viability of low priced generic medicines in the country;
- (c) whether the investment and financial services/obligations demanded by the EU will have detrimental effect on the domestic industry; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a) The 11th India-EU Summit was held in Brussels on 10 December 2010. This was the first Summit after the entry into force of the Lisbon Treaty. The Indian delegation was led by Prime Minister Dr. Manmohan Singh and the EU side was led by Mr. Herman Van Rompuy, President of the European Council and Mr. Jose Manuel Barroso, President of the European Commission. The Summit issued a Joint Declaration on International Terrorism. An India-EU Joint Declaration on Culture was also signed during the Summit. In the Joint Statement issued by the two leaders, it was agreed to present the results of the 2008 Joint Work Programme on Energy, Clean Development and Climate Change at the next India-EU summit in 2011. The Joint Statement also called for an early conclusion of the India-EU Agreement for Research and Development Cooperation in the Peaceful Uses of Nuclear Energy; a swift finalisation of the agreement on satellite navigation initiated in 2005; and an early implementation of the civil aviation agreement. The importance of an ambitious and balanced conclusion of the India-EU Broad-Based Trade and Investment Agreement was stressed.

(b) to (d) The underlying principle of India's negotiating strategy on issues relating to IPRs in the India-EU Broad Based Trade and Investment Agreement is that commitments will have to be fully circumscribed by the TRIPs Agreement as well as the present legal framework for IPR in India. Negotiations on investment and financial services are ongoing. Government remains committed to safeguarding our interests.